

**PROFORMA-I**

**STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2016.**

Description of cases	Cases pending at the beginning of the quarter year.	Institu-tion during the quarter year	Disposal during the quarter year					T O T A L	Number of cases in which Judgments Reserved & pending				Cases pendin g at the end of the quarter year
			At Prelimi-nary hearing	By a Single judge	By Div-sion bench	By full Bench	By Consti-tution bench		Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

MAIN CASES

ORIGINAL CASES

**1 MAIN CASES**

**ORIGINAL SIDE**

**(CIVIL)**

- a) Civil Suits
- b) Admiralty suits
2. Testamentary and intestate suits.
3. Insolvency Cases
4. Liquidation Cases
5. Chartered Accountant Act, 1949
6. Special Jurisdiction Cases

**7. WRIT PETITIONS**

a) Service matter	11	08	--	02	--	--	--	02	--	--	--	--	17
b) Land Reforms													
c) Labour laws													
d) Others	42	22	--	09	02	--	--	11	--	--	--	--	53



*[Signature]*  
13/1/2017  
DEPUTY REGISTRAR (Judl.)  
High Court of Sikkim  
Gangtok



1	2	3	4	5	6	7	8	9	10	11	12	13	14
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8(a) Banking Regulation Act, 1949

(b) Execution, transferred and interlocutory applications under Section 45(C) of the Banking Regulation Act, 1949.

**9. Company petition & application**

- Petitions
- Applications in Petitions
- Applications in liquidation proceedings
- Applications in company appeals
- Matter transferred U/S 455(3) of the Companies Act.

10. Income Tax References and application

11. Sales Tax References and Applications

**12. Other Direct and Indirect Tax**

**References and applications**

- Gift Tax Wealth Tax and Estate Duty References and Applications
- Other tax Revision cases
- Other Tax References and Applications

13. Petitions Under Indian Arbitration Act.

01	01	--	01	--	--	--	01	--	--	--	--	01
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**14. Matrimonial Cases and Reference**

- Matrimonial Suits/Cases.
- Matrimonial References.
- Petition U/S 24 of the Hindu Marriage Act.

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15. Land Acquisition Reference

**16. Election Petitions and applications**

- Election Petitions
- Applications in Election Cases

17. Insurance Act, Reference & applications



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13/1/2017



1	2	3	4	5	6	7	8	9	10	11	12	13	14
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18.

**Motions**

- Motion for sanction of prosecution
- Motion for setting aside fraudulent transfers
- Motion for annulment of adjudication orders.
- Motion for setting aside Insolvency cases
- Notice of Motion for stay order

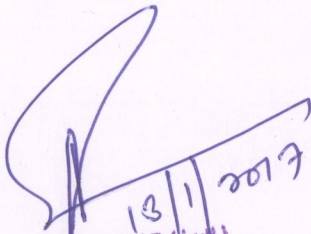
19.

**Other Petitions and Applications.**

- Probate Civil Petitions
- Petitions under the Guardians & Wards Act.
- Contempt of Court(Civil)Petitions
- Cross objections
- Transfer Petition (C)
- Applications for Leave to Sue as Indigent person.
- Execution applications on the Original side.
- Special Cases Under Order XXXVI of Civil Procedure Code 1898.
- Applications under Court Fees Act, Regarding valuation of Estate.

--	--	--	--	--	--	--	--	--	--	--	--	--	--
04	04	--	01	--	--	--	01	--	--	--	--	--	07
--	--	--	--	--	--	--	--	--	--	--	--	--	--




  
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1	2	3	4	5	6	7	8	9	10	11	12	13	14
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings.													
<b>20. TOTAL</b>	<b>58</b>	<b>35</b>	<b>--</b>	<b>13</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>15</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>78</b>
<b>ORIGINAL SIDE(CRIMINAL)</b>													
21. High Court Sessions													
22. <b>Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	02	--	--	01	--	--	--	01	--	--	--	--	01
b) Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure, 1898													
24. Criminal Contempt, under the Contempt Of Courts Act.	--	--	--	--	--	--	--	--	--	--	--	--	--
25. <b>Others</b>													
a) Transfer Petition (Crl.)	01	--	--	01	--	--	--	01	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision	11	02	--	08	--	--	--	08	--	--	--	--	05
<b>26. TOTAL</b>	<b>14</b>	<b>02</b>	<b>--</b>	<b>10</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>10</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>06</b>



  
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	1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>27. APPELLATE SIDE (CIVIL)</b>														
<b><u>Writ Appeals</u></b>														
a) Service matters		01	01	--	--	--	--	--	--	--	--	--	--	
b) Land Reforms including land ceilings														02
c) Labour Laws														
d) Other														
28. Letters patent Appeals		--	--	--	--	--	--	--	--	--	--	--	--	--
<b>29. <u>First Appeals from</u></b>														
a) Original Side														
b) Judgment		19	07	--	04	--	--	--	04	--	--	--	--	
c) Orders		02	01	--	01	--	--	--	01	--	--	--	--	22
30. Second Appeals from Judgment		04	01	--	--	--	--	--	--	--	--	--	--	02
<b>31. <u>Miscellaneous First Appeals from</u></b>														
a) Original Side														
b) Judgment														
c) Orders														
<b>32. <u>Miscellaneous Second Appeals from</u></b>														
a) Judgment		--	--	--	--	--	--	--	--	--	--	--	--	--
b) Orders		--	--	--	--	--	--	--	--	--	--	--	--	--
33. Revision Petitions		04	05	--	02	--	--	--	02	--	--	--	--	07
34. Civil References														
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
<b>36. <u>Other Appeals</u></b>														
a) City Civil Court Appeals														
b) Review of Judgments		02	--	--	--	--	--	--	--	--	--	--	--	
c) Compensation, Claims and Special Appeals		09	05	--	03	--	--	--	03	--	--	--	--	02
d) Original Civil Jurisdiction Appeals														
e) Execution First Appeals														
f) Special Tribunal Appeal														
<b>37. TOTAL</b>														
		41	20	--	10	--	--	--	10	--	--	--	--	51



13/11/2017  
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1	2	3	4	5	6	7	8	9	10	11	12	13	14
---	---	---	---	---	---	---	---	---	----	----	----	----	----

**APPELLATE SIDE(CRIMINAL)****38. Criminal Appeals**

a) By persons convicted	21	07	--	04	--	--	--	04	--	--	--	--	24
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378(4) of Criminal Procedure Code.	03	--	--	01	--	--	--	01	--	--	--	--	02
39. Criminal Revisions	03	--	--	--	--	--	--	--	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions.													
41. Criminal L P.	02	02	--	--	--	--	--	--	--	--	--	--	04
42. <b>Others</b>													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	01	03	--	04	--	--	--	04	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. <b>TOTAL</b>	<b>32</b>	<b>12</b>	<b>--</b>	<b>09</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>09</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>35</b>
<b>GRAND TOTAL ( 20+26+37+43)</b>	<b>145</b>	<b>69</b>	<b>--</b>	<b>42</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>44</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>170</b>



  
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**PROFORMA III****HIGH COURT OF SIKKIM**CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31/12/2016 IN TERMS OF DATE OF INSTITUTION

Description of Cases	PENDING FOR											TOTAL
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13

**1. ORIGINAL SIDE (CIVIL)****1. Suits**

- a) Civil Suits
- b) Admiralty suits
- 2. Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction Cases

**7. WRIT PETITIONS**

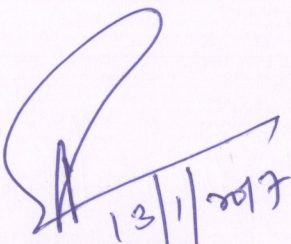
a) Service matters	16	01	--	--	--	--	--	--	--	--	--	17
b) Land Reforms, including land Ceilings												
c) Labour laws												
d) Others	34	12	03	02	--	--	01	01	--	--	--	53

- 8. a) Banking Regulation Act 1949
- b) Execution, transferred & Interlocutory Applications U/S 45© of the Banking Regulation Act. 1949

**9. Company Petition & Applications**

- a) Petitions
- b) Applications in Petition
- c) Applications in Liquidation Proceedings.




  
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 High Court of Sikkim  
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1	2	3	4	5	6	7	8	9	10	11	12	13
10. Income Tax References & Applications												
11. Sales Tax References & Applications												
<b><u>12. Other Direct &amp; Indirect Tax Reference &amp; Applications</u></b>												
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications												
b) Other Tax Revisions Cases												
c) Other Tax Reference & Applications												
13. Petitions under Indian Arbitration Act	01	--	--	--	--	--	--	--	--	--	--	01
<b><u>14. Matrimonial Cases &amp; References</u></b>												
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References												
c) Petition U/S 24 of the Hindu Marriage Act.												
15. Land Acquisition References												
<b><u>16. Election Petitions &amp; Applications</u></b>												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act References & Applications												
<b><u>18. Motions</u></b>												
a) Motion for sanction of Prosecution												
b) Motion for setting aside Fraudulent Transfer												
c) Motion for Annulment of Adjudication												
d) Motion for setting aside insolvency cases												
e) Notice for motion for stay order												
<b><u>19. Other Petition &amp; Applications</u></b>												
a) Probate Civil Petitions												
b) Petitions under the Guardianship & Wards Act.												
c) Contempt of Court (Civil) Petitions	--	--	--	--	--	--	--	--	--	--	--	--
d) Cross Objections	05	02	--	--	--	--	--	--	--	--	--	07
e) Applications for leave to Sue as Indigent Persons												
f) Execution Applications on the Original Side												
g) Special Cases under Order XXXVI of Civil Procedure Code of 1908.												



  
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 High Court of Sikkim  
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	1	2	3	4	5	6	7	8	9	10	11	12	13
h) Application under Court Fees Act Regarding Valuation of Estate.													
i) Petition under Foreign Awards (recognition & Enforcement Act.1961)													
j) <b><u>Petitions/Applications for</u></b>													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceedings													
<b>20 TOTAL</b>		56	15	03	02	--	--	01	01	--	--	--	78
<b><u>ORIGINAL SIDE(CRIMINAL)</u></b>													
21. High Court Sessions													
22. <b><u>Writ Petitions</u></b>													
a) <u>Relating to Investigations or Trials Of Criminal Cases.</u>		01	--	--	--	--	--	--	--	--	--	--	01
Habeas Corpus Petitions													
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure,1998													
24. <u>Criminal Contempt under the Contempt of Courts Act.</u>													
25. <b><u>Others</u></b>													
a) <u>Transfer Petition (Crl.)</u>		--	--	--	--	--	--	--	--	--	--	--	--
b) <u>Applications U/S 482 of Criminal Procedure Code of 1973 or Under any other corresponding provision</u>		03	02	--	--	--	--	--	--	--	--	--	05
<b>26. TOTAL</b>		04	02	--	--	--	--	--	--	--	--	--	06



13/11/2017  
DEPUTY REGISTRAR (Judt.)  
High Court of Sikkim  
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1	2	3	4	5	6	7	8	9	10	11	12	13
<b><u>APPELLATE SIDE (CIVIL)</u></b>												
<b><u>Writ Appeals</u></b>												
a) Service matters	01	01	--	--	--	--	--	--	--	--	--	02
b) Land Reforms, including Land Ceilings												
c) Labour Laws												
d) Other												
28. Letters patent Appeals												
<b><u>29. First Appeals</u></b>												
a) From Original Side												
b) From Judgment	18	03	01	--	--	--	--	--	--	--	--	22
c) From Orders	--	02	--	--	--	--	--	--	--	--	--	02
30. Second Appeal from Judgment	04	01	--	--	--	--	--	--	--	--	--	05
<b><u>31. Miscellaneous First Appeals</u></b>												
a) From Original Side												
b) From Judgment												
c) From Orders												
<b><u>32. Miscellaneous Second Appeals</u></b>												
a) From Judgment												
b) From Orders												
33. Revision Petitions	06	01	--	--	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petition under Article 227 of the Constitution												
<b><u>36. Other Appeals</u></b>												
a) City Civil Court Appeals												
b) Review of Judgments	01	01	--	--	--	--	--	--	--	--	--	02
c) Compensation, Claims & Special Appeals	07	04	--	--	--	--	--	--	--	--	--	11
d) Original Civil Jurisdiction												
e) Execution First Appeals												
f) Special Tribunal Appeals												
<b>37. TOTAL</b>	<b>37</b>	<b>13</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>51</b>

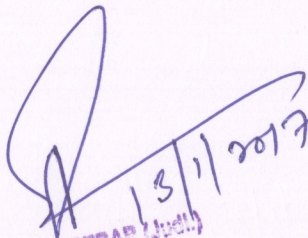


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1	2	3	4	5	6	7	8	9	10	11	12	13
<u>APPELLATE SIDE(CRIMINAL)</u>												
<u>38. CRIMINAL APPEALS</u>												
a) By persons convicted	19	05	--	--	--	--	--	--	--	--	--	24
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	02
c) By Complaint U/S 378(4) of Criminal Procedure Code.	02	--	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions	02	01	--	--	--	--	--	--	--	--	--	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code under Any corresponding Provision												
41. Criminal L. P.	04	--	--	--	--	--	--	--	--	--	--	04
<u>42. Others</u>												
a) Fresh Bail Application pending Investigation/Trial.	--	--	--	--	--	--	--	--	--	--	--	--
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	<b>29</b>	<b>06</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>35</b>
<b>GRAND TOTAL (20+26+37+43)</b>	<b>126</b>	<b>36</b>	<b>04</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>01</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>170</b>



  
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 DEPUTY REGISTRAR (Judicial)  
 High Court of Sikkim  
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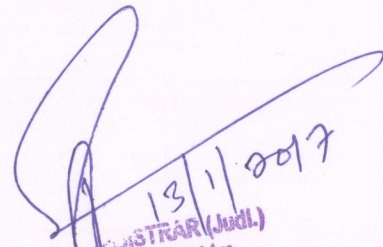
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PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR  
ENDING ON 31/12/2016

Sanction strength of judges	Actual strength of Judges		T O T A L	No. of Court Working days	Total number of judge days.
	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively			

1.	2.	3.	4.	5.	6.
03	02	--	02	52	60

  
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